

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 6345 of 2012

Balraj Debralia & Ors. Petitioners

Versus

Kalicharan Mahto & Ors. Respondents

.....
CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

.....
For the Petitioners : Mr. Sanjay Prasad, Advocate

For the Respondents :

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06/ 07.09.2021.

It appears from office note dated 04.09.2021 that defect nos.3 and 4 as pointed out vide stamp reporting dated 10.10.2012 have not been removed.

Defect nos.3 and 4 are as follows:-

Defect no.3- Certified copy of order dated 29.08.2012 (Annexure-2) may be attached with authentication fee of Rs.10/-.

Defect no.4- T/c of page nos.11, 12 and 17 may be given due to faint and not easily readable with certification of certify to be true.

Learned counsel for the petitioners has prayed for one week's time to remove the defects.

Considering the same, learned counsel for the petitioners is granted two weeks' time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 11.10.2012.

Put up this case on 22.09.2021.

(Kailash Prasad Deo, J.)